

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 257 of 2026

IN THE MATTER OF:

**Sanjay Kumar Singh, Suspended Director of Eskay
Properties Development Private Limited**

...Appellant

Versus

Srijan Realty Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant : Mr. Krishnendu Datta, Sr. Advocate and Mr. Pramod Kr. Dubey, Sr. Advocate with Mr. Saurav Agrawal, Mr. Palash Singhai, Mr. Prince Kumar, Mr. Ajay Sharma, Mr. Harshal Sareen, Ms. Aashima Gautam, Mr. Tushar Nair, Ms. Prachi Dubey, Mr. Varad Nath, Advocates.

For Respondent : Mr. Abhijeet Sinha, Sr. Advocate with Mr. Arijit Mazumdar, Mr. Supriyo Gole, Ms. Madhuja Barman, Ms. Anoushka Dey, Mr. Aridanam Ragahan, Advocates for R-1.

O R D E R
(Hybrid Mode)

06.02.2026: Learned counsel for the Appellant submits that after admission of the Section 7 application by the impugned order dated 29.01.2026, the parties are taking steps to resolve the issues and the Appeal be taken after some time to enable the Appellant to file appropriate application along with settlement.

Learned counsel for the Respondent also submit that steps are being taken for resolution by the Appellant and parties are engaging in negotiations.

In view of the aforesaid, we direct the appeal to be listed on **10.03.2026**.

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In the meantime, in pursuance of the impugned order dated 29.01.2026, no further steps be taken.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

Archana/rr